# GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO. 1438 ANSWERED ON FRIDAY, THE 04<sup>th</sup> MARCH, 2016 [PHALGUNA 14, 1937 (SAKA)]

## **PENDING CASES**

#### QUESTION

#### 1438. SHRI GOPAL SHETTY:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the rising number of cases relating to this ministry in various courts is a matter of serious concern;
- (b) if so, the reasons therefor;
- (c) whether the Government has constituted or proposed to constitute any group of experts for evolving any system to reduce the number of pending cases; and
- (d) if so, the details in this regard ?

#### ANSWER

## THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)

(a) & (b): The Ministry has not received such concerns. This Ministry administers Companies Act, 1956/ 2013 which includes filing of prosecution cases against the defaulting companies and their directors/ officers in default, which are pending in various courts in the country.

(c)& (d): No, Madam.

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